

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 171/MP/2023**

Subject : Petition under section 79(1)(f) of the Electricity Act, 2003 seeking quashing of invoice dated 28.2.2023 issued by the Respondent claiming charges for fly-ash transportation for the period from 23.2.2017 to 26.3.2018 from Bokaro Thermal Power Station-A.

Petitioner : Punjab State Power Corporation limited

Respondent : Damodar Valley Corporation

Date of Hearing : **10.8.2023**

Coram : Shri Jishnu Barua, Chairperson  
Shri I.S. Jha, Member  
Shri Arun Goyal, Member  
Shri Pravas Kumar Singh, Member

Parties Present : Ms. Suparna Srivastava, Advocate, PSPCL  
Shri Tushar Mathur, Advocate, PSPCL

**Record of Proceedings**

During the hearing, the learned counsel for the Petitioner pointed out that the recovery of fly ash transportation charges by the Respondent DVC, for the period from 23.2.2017 to 26.3.2018, as part of the fixed charges through supplementary bills, when power was not scheduled to the Petitioner, is arbitrary and is liable to be quashed. She also submitted that the petition may be admitted and pending adjudication of the same, the Respondent may be directed not to take any coercive action through the PRAAPTI portal, as the trigger date of the invoice is 28.8.2023.

2. The Commission, after hearing the learned counsel for the Petitioner, directed as under:

(a) Admit. Issue notice to Respondent.

(b) Respondent shall file its reply by 19.8.2023, with a copy to the Petitioner.

3. Keeping in view the prayer of the Petitioner for interim directions, the Petition will be listed for hearing on **21.8.2023**.

**By order of the Commission**

**Sd/-**  
(B. Sreekumar)  
Joint Chief (Law)

